

jITEM NO.66
[at 2.00 p.m.]

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13167/2008

(From the judgement and order dated 08/05/2008 in CMWP No.13951/2008
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

COAL INDIA LTD.& ANR.

Petitioner(s)

VERSUS

SATYENDRA KUMAR SINGH & ORS.

Respondent(s)

(with apln.(s)for vacating stay and with prayer for interim relief
and office report)
(for final disposal)
WITH CONMT.PET.(C) NO. 160 of 2008 in SLP(C)No.13167/08
(for final disposal)

Date: 01/12/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr.Jagdeep Dhankar, Sr. Adv.
Mr. Rashid Khan, Adv.
Gp.Capt.Karan Singh Bhati,Adv.
Mr. N. Ganpathy, Adv.

For Respondent(s) Mr. Palav Banerjee, Sr. Adv.
Mr. C.L. Pandey, Sr. Adv.
Ms. Shukala Banerjee, Adv.
Mr. N.D.B. Raju, Adv.

Rl&2 & petitioner Mrs. Bharathi Raju, Adv.
In contempt Mr. N. Ganpathy,Adv.

Mr. Ashok Desai, Sr. Adv.
Ms. Rekha Pandey, Adv.
Mr. S.S. Rawat, Adv.
Mr. D.S. Mahra ,Adv.

In contempt Gp.Capt.Karan Singh Bhati, Adv.

UPON hearing counsel the Court made the following

O R D E R

Having regard to the circumstances
indicated, let this matter be adjourned till 9th
December, 2010.

(Sheetal Dhingra) (Juginder Kaur)
Court Master Court Master